

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.300/MP/2023

Subject : Petition under Section 79(1)(c), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 seeking directions to supply of power to a third party due to delay in operationalisation of LTA.

Petitioner : JSW Renew Energy Two Limited (JRETL)

Respondents : Solar Energy Corporation of India Limited (SECI) and Ors.

Date of Hearing : **12.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Aditya K Singh, Advocate, JRETL
Shri Mridul Gupta, Advocate, JRETL
Shri Shubham Arya, Advocate, CTUIL
Ms. Pallavi Saigal, Advocate, CTUIL
Ms. Anusha Nagarajan, Advocate, SECI
Shri Rahul Ranjan, Advocate, SECI

Record of Proceedings

At the outset, the learned counsel for the Petitioner prayed for an additional two weeks to file rejoinder(s). Considering the said request, the Commission permitted the Petitioner to file its rejoinder(s) within two weeks.

2. The Petitioner is directed to submit the information on an affidavit within two weeks regarding the relevant clauses of the PPA in respect of the Petitioner's claims for reimbursement of the DSM charges applicable while supplying of power under STOA.

3. The Petition will be listed for hearing on **7.4.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

